

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 346/MP/2020

Subject : Petition under Section 79(1)(f) of the Electricity Act 2003 for adjudication of disputes between the Petitioner and the Respondent and for directions.

Petitioner : DVC

Respondent : Punjab State Power Corporation Limited

Date of Hearing : **14.11.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri Venkatesh, Advocate, DVC
Shri Shivam Kumar, Advocate, DVC
Shri Kshitij Pandey, Advocate, DVC
Ms. Suparna Srivastava, Advocate, PSPCL
Ms. Arshiya Sharma, Advocate, PSPCL

Record of Proceedings

At the outset, the learned counsel for the Petitioner sought time to file certain additional information sought vide ROP of the hearing dated 5.9.2024. The learned counsel for the Respondent submitted that it may be permitted to file its reply on the said additional information. The Commission, accepted the request and adjourned the hearing of the matter.

2. The Petitioner is directed to submit the additional information (as per ROP dated 5.9.2024), on or before **10.12.2024**, after serving a copy to the Respondent, who may file its reply, by **24.12.2024**. **Petitioner may file its Rejoinder if any, by 3.1.2025.**

3. The Petition will be listed for hearing on **21.1.2025**.

By order of the Commission

**Sd/-
(B. Sreekumar)
Joint Chief (Law)**

